

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 910/91.

Dt. of Decision : 17.6.94.

Sri P. Ramachandra Reddy

.. Applicant

vs

1. The General Manager,
Ordnance Factory Project,
Eddumailaram,
Medak District (A.P.).
2. The District Collector,
Ranga Reddy District,
A.P., Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. P. Naveen Rao for
Mr. Y. Suryanarayana

Counsel for the Respondents : Mr. N.V. Raghava Reddy, Addl. CGSC
for R - 1

Mr. D. Panduranga Reddy,
Learned counsel for R-2.

CORAM:

THE HON'BLE SRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SRI R. RANGARAJAN : MEMBER (ADMN.)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri P. Naveen Rao, for Sri Y. Suryanarayana Rao, learned counsel for the applicant and Sri N.V.Raghava Reddy, learned counsel for R-11 and Sri D. Panduranga Reddy, learned counsel for R-22.

2. The applicant is the son of Sri P. Sanga Reddy. The latter owned land bearing Suvery Nos 131/2/A, 132/2/C, 133/2/A, 133/2/B, measuring one acre 33 muntas situated at Dhobipet in Medak District. The said land was acquired for Railway Siding for the respondent's ordnance factory at Eddumailaram.

3. The respondents ordnance factory is situated at Eddumailaram. In order to give some relief to the land displaced persons, the said ordnance factory came up with a scheme whereby it intended to offer one post to one member of the family ^{each of} ~~whose~~ the lands of which ~~were~~ were acquired for this ordnance factory.

4. The applicant filed this OA praying for a direction to the respondents to offer him a post under the said Scheme as the lands of their family as referred to were acquired ~~for~~ the said factory.

5. It is stated for the respondents in para-5 of the counter that there are five members of the family who are entitled to the lands ^{which} referred to were acquired and as job(s) was/ provided already to Sri P. Srinivasa Reddy, the brother of the applicant, the relief claimed by the applicant in this OA has to be rejected.

for

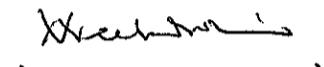
(13)

6. As this scheme envisages that only one member of the land displaced family has to be provided with job, and as already Sri Srinivasa Reddy, brother of the applicant was given job under the said scheme, the applicant is not entitled for a direction to the respondents to provide him also with a job under the said scheme.

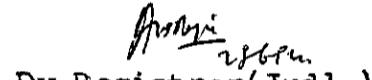
7. Accordingly, this OA is dismissed. No costs.



(R. Rangarajan)
Member(Admn)


(V. Neeladri Rao)
Vice Chairman

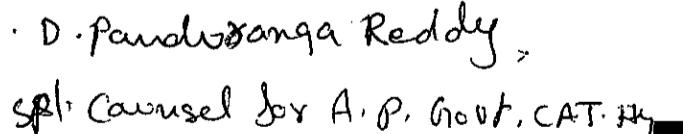
Dated : June 17, 1994
Dictated in Open Court


Dy. Registrar (Judl.)

sk

Copy to:-

1. The General Manager, Ordnance Factory Project, Eddumailaram, Medak District (A.P.)
2. The District Collector, Ranga Reddy District, A.P. Hyderabad.
3. One copy to Sri Y. Suryanarayana, Advocate, CAT, Hyd.
4. One copy to Sri N.V. Raghava Reddy, Addl. CGSC, C.A.T. Hyd.
5. One copy to Library
6. One spare.

7. One copy to the M.R. D. Pandu Ranga Reddy,
Kku. 
spl. Counsel for A.P. Govt. CAT Hyd

28/6/94
D
27/6/94

DA 910191

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G.RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 17-6-1994.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A.No: 910191

T.A.No.

(A.P.)

Admitted and Interim Directions
Issued.

Allowed

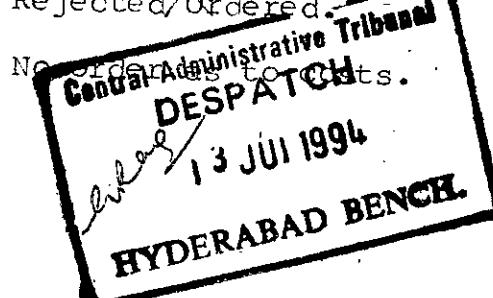
Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.



pvm

C.O.
Pl. mem copy to
Mr D. Pandurang Reddy
Secy State of AP Govt
Copy marked

copy marked
No Scare (By)